

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 351/2017 in C.P. (I.B) No. 48/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017**

Name of the Company: National Textile Corporation
V/s.
Alok Industries Ltd.

Section of the Companies Act: Section 60 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Sahil Shah	Advocate	SBI Financial Creditor-	Jms
2.			Applicant	

ORDER

None present for Applicant. None present for Respondents in IA 351/2017.

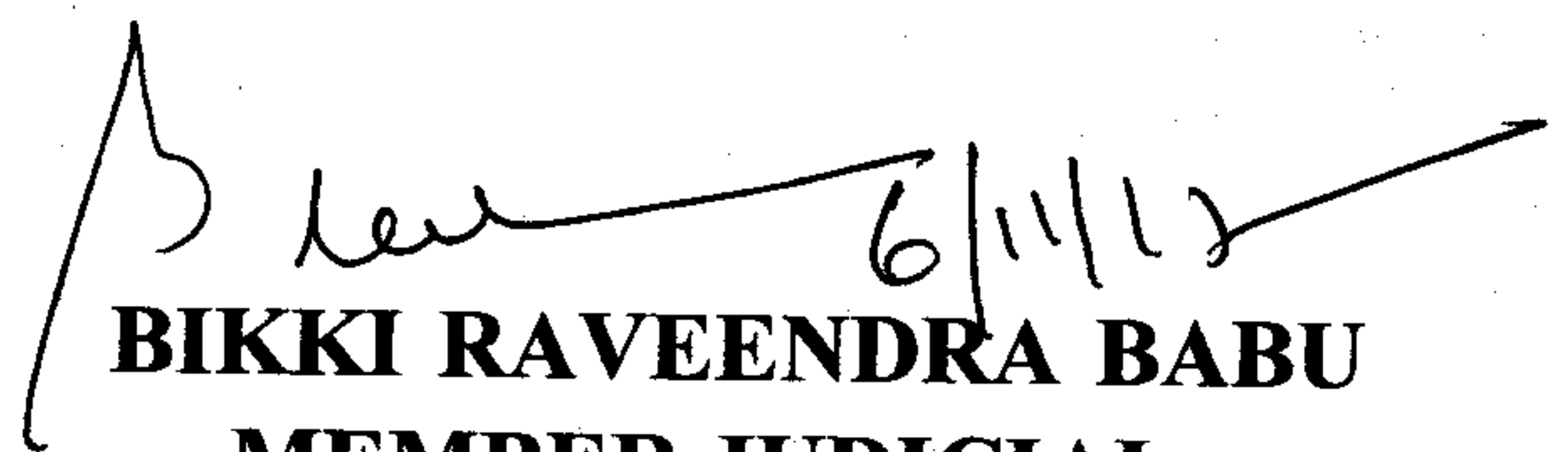
None present for IRP. Learned Advocate Mr. Sahil Shah present for SBI.

Proof of dispatch of copy of application on Respondent filed.

Applicant is directed to issue notice of date of hearing on IRP and SBI and shall file proof of service.

IRP and SBI shall file objections, if any, within one week serving copy in advance to other side.

List the matter on 14.11.2017 for hearing.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 06th day of November, 2017.